## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3430 ANSWERED ON:16.04.2010 TRANSFER/SELLING OF FLATS ALLOTTED TO SCS/STS Pakkirappa Shri S.

## Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total number of flats allotted to the persons belonging to Scheduled Castes (SCs) and Scheduled Tribes(STs) category by the Delhi Development Authority (DDA) during the last 10 years;
- (b) the number of allottees who have since sold their flats to persons belonging to other castes;
- (c) whether such flats can be transferred to other persons and if so, the reasons therefor;
- (d) whether the Government proposes to impose strict penalty in case of the transfer/selling of such flats allotted to SC/ST persons; and
- (e) if not, the reasons therefor?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a): DDA has informed that a total of 14,742 flats have been allotted to persons of SCs and STs category during the last ten years.
- (b): According to DDA no such data is maintained.
- (c): DDA has further informed that there is no restriction in transfer/selling of flats allotted to SCs/STs to the persons of other castes.
- (d): No, Madam.
- (e): A uniform policy is followed in respect of transfer of properties.